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Title: Regarding the problems faced by sikhs and their safety in Shillong, Meghalaya.

\*SHRI GURJEET SINGH AUJLA (AMRITSAR): I thank you, Hon. Speaker Madam for giving me the opportunity to speak on an important issue concerning the Punjabis, especially Sikhs.

Madam, I would like to draw your attention towards the problems being faced by Sikhs in Shillong, Meghalaya. The Sikhs are settled in Shillong since 1863 on a two acre land. But, efforts are afoot to make them leave their home. Several generations of Sikhs have been residing over there for the last 150 years. They have valid voter I-cards, Aadhar cards, Ration cards etc. in their names. Electricity meter is in their names. A gurdwara and a school are also located there.

Madam, our Hon. Chief Minister Captain Amarinder Singh constituted a committee to look into this persecution of Sikhs. I was part of the committee that comprised of Ravneet Bittu ji and Sukhi Randhawa ji. We held talks with the Chief Minister of Meghalaya, but we did not get a positive response. The C.M. is acting at the behest of local people who want the Sikhs to leave the place.

Madam, Dalit Sikhs have been residing over the 2 acre land since last 150 years. They are being threatened and persecuted over there. Earlier, in Kutch, Gujarat too, 25,000 Sikhs settled there were persecuted and efforts were made to make them leave their homes. High Court had

given a stay. However, the State Government has filed an appeal against the judgement in the court.

Madam, I urge upon the centre to intervene in these matters. Prime Minister Shri Narendra Modi had assured in a rally in Punjab that he will protect the right of Sikhs. The Central Government must intervene in both these matters. The safety and security of Sikhs must be ensured at both these places.

Thank you.

HON. SPEAKER: The House stands adjourned till 2.15 p.m.

**13 13 hrs**

*The Lok Sabha then adjourned till Fifteen Minutes past  
Fourteen of the Clock.*

HON. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter on the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.